(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI):

On behalf of Shri Pranab Mukherjee I beg to move the following:

"That in pursuance of section 4 (3) (c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 4 (3) (c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(iii) TOBACCO BOARD

SHRI Z. R. ANSARI: On behalf of Shri Pranab Mukherjee I beg to move the following:—

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 & 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board for the term ending the 31st December, 1981, subject to the other provisions of the said Act and Rules made thereunder."

MR. SPEAKER: The question is...

PROF. N. G. RANGA (Guntur): Mr. Speaker, Sir, I have to make a few observations regarding this matter. For a long time, we have been asking for amendment of the Tobacco Board Act as there has not been sufficient representation from the kisans on this board. Too many traders and their representatives have been found on it with the result that interests of the agriculturists have been neglected. Therefore, I have to plead with the Government to bring forward a suitable amendment to the Act for the purpose of providing effective representation to tobacco growers.

MR. SPEAKER: This cannot be raised at this stage. The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobocco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board for the term ending on the 31st December, 1981, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.06½ hrs.

BUSINESS ADVISORY COMMITTEE
SECOND REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to move:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 13th March, 1980."

SHRI NIREN GHOSH (Dum Dum): I have to make a submission....

MR. SPEAKER: Nothing can be said now.

SHRI G. M. BANATWALLA (Ponnani): Sir, I have written to you also in this regard....

MR. SPEAKER: You can raise it tomorrow. The question is:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 13th March, 1980."

The motion was adopted.

12.07 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (ASSAM), 1979-80

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Assam for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (BIHAR), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of State of Bihar for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (MADHYA PRADESH), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of State of Madhya Pradesh for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (MAHARASHTRA), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Maharashtra for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (ORISSA), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demand for Grants in respect of the State of Orissa for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1979-80

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1979-80.

SUPPLEMENTARY DEMANDS FOR GANTS (RAJASTHAN), 1979-80.

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Rajasthan for 1979-80.

SUPPLEMENTARY DEMANDS FOR GANTS (TAMIL NADU), 1979-80.

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1979-80.

SUPPLEMENTARY DEMANDS FOR GANTS (UTTAR PRADESH), 1979-80.

SHRI R. VENKATARAMAN: I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1979-80.